IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-622(PB)/2017

IN THE MATTER OF:

Major Gen. SC Gonga Ors.

APPLICANT / PETITIONER

Vs

AMR Infrastructures Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

Mr. Mohit Singh, Advocate

ORDER

Learned counsel for the petitioner is present. Learned counsel for the petitioner represents that order dated 12.01.2017 in relation to issue of notice to the respondent is duly complied with. However, proof of the same is not available on the record. Learned counsel for the petitioner undertakes to file the Affidavit of service in relation to the issue of notice and service of the same upon the corporate debtor.

Let this matter also be posted on 16th February 2018.

(S. K. MOHAPATRA)

MEMBER (TECHNICAL)

(VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018